

22ND-24TH
MARCH
2024



INADR

TOURNAMENT BROCHURE



12TH NLIU-INADR INTERNATIONAL
MEDIATION TOURNAMENT



The National Law Institute University, Bhopal is one of the premier legal institutions in India and has consistently been ranked among the top 5 National Law Universities in the country since its inception in 1997. It is located in the scenic forests of Bhopal and aims to foster intellectual growth to benefit the development of law and justice in the nation. NLIU Bhopal boasts of a team of experienced faculty members who are experts in various areas of law.

The university has a successful history with alumni in various fields of law worldwide. The campus provides a peaceful environment for students to study and the university is dedicated to cultivating their intellect and preparing them for successful careers.

ABOUT BHOPAL

Bhopal is a city in central India known for its cultural heritage, lively markets, and picturesque lakes. It has been ruled by different dynasties, including the Mughals, Marathas, and British, which has influenced the city's architecture, culture, and food. Bhopal is now a dynamic city that offers a blend of traditional and contemporary experiences, attracting visitors from around the world.

The University has established the Alternative Dispute Resolution (ADR) Cell, one of the oldest in Asia, to promote legal and educational excellence. The ADR Cell focuses on disseminating knowledge about alternative dispute resolution through theoretical and empirical means. It has successfully organized India's premier Mediation Tournament, the NLIU-INADR International Mediation Tournament, and collaborates with organizations such as INADR and ICC. The ADR Cell conducts workshops and training sessions on Mediation and Negotiation for both vocational and tournament-based operations, as well as intra-college participant pool cum tournament.



The International Academy of Dispute Resolution, is an organization that promotes alternative dispute resolution (ADR) methods, including mediation and negotiation. They offer training, host international mediation competitions, and advocate for peaceful conflict resolution globally.

Since its inception, the ADRC has become a leader in the field of arbitration, mediation, and negotiation. It believes in the principle of "learning beyond the four walls of a classroom" and encourages student participation in arbitration, negotiations, and mediation agreements to develop real-world skills.

The cell is committed to providing empirical education with a focus on safety against health hazards, which is a departure from the approach of previous editions of NINC. The cell aims to produce innovative methods and outcomes to achieve this goal.

ABOUT InterNational Academy of Dispute Resolution (INADR)

The mission of the InterNational Academy of Dispute Resolution is to build, through education, world-wide recognition of the power of dispute resolution processes to peacefully resolve conflicts and promote conciliation and healing.

For more details : <https://www.inadr.org/about-us/>



Since its inception in 2007, the vision of ADRC has been to disseminate knowledge relating to Alternative Dispute Resolution Mechanisms and create a platform for like minded and zealous individuals to come together to revolutionize the process of dispute settlement.



This goal became a reality in 2012 with the Cell organizing Asia's oldest as well as India's largest Mediation Tournament, the "NLIU INADR International Law School Mediation Tournament". With each successive year, we have witnessed participation from all National Law Schools and premier private law schools of the country besides Universities in United States, Australia and parts of Europe.

The competition aims to provide an opportunity for students to be a part of disputes akin to actual altercations witnessed by legal professionals. It further presents an opportunity to hone the requisite communication and mediation skills in addition to holding discussions with equally enthusiastic professionals and students in the field. The nuanced feedback offered by our judges with years of experience allows the participants to assess and enhance their performance. The judges, who are highly revered professionals, also bring in diverse opinions owing to their international cohort.

I. FORMAT OF THE TOURNAMENT

The competition shall be in the format of a mediation competition wherein each team shall consist of 3 participants, i.e. the Client, the Counsel, and the Mediator. The number of teams has been limited to 40. The same would be selected on a first-come basis. The tournament shall have 3 Preliminary rounds and 2 Advanced Rounds (the Semi- Final and the Final).

Further, it shall be mandatory for each member of the team to play the role of the client, counsel and mediator once. The time-limit shall be 60 minutes for the Preliminary Rounds, and 90 minutes for the Advanced Rounds.

II. REGISTRATION PROCESS

Teams may register themselves by filling up the Registration Form. Upon confirmation of their registration, the teams will be sent a payment link to make the payment of registration fees and an accompanying form to attach the proof of payment. Registration shall be deemed to be completed only upon the receipt of confirmation of payment from NLIU ADRC.

III. REGISTRATION FEES

- INR 12000 per team- For Indian teams
- USD 150 per team- For Foreign Teams



IV. COACH

Every team may be accompanied by one coach. The registration fee for the coach is INR 3000 for an Indian team and USD 30 for an international team. Accommodation for only the international coaches will be arranged by the Organising Committee.

The team coach is also permitted to attend their team's mediation sessions, however would not be allowed to assist the team during the Confidential Information release. The team coach shall also receive a certificate of recognition at the conclusion of the competition.

V. AWARDS

- Winning Team
- Runners-up Team
- Top 5 Clients
- Top 5 Counsels
- Top 5 Mediators
- Top 5 Client and Counsel Teams
- Spirit of the Tournament Award



VI. TRAINING SESSION FOR JUDGES AND PARTICIPANTS

This competition will also provide an opportunity for the participants to develop the requisite negotiation and communication skills through various training sessions conducted by industry professionals from all around the globe. Basic training dealing with the functioning of the tournament shall also be incorporated for judges as well as participants.

VII. REACHING NLIU

The campus is situated at a distance of 15 kms from the Bhopal Railway Station and 13 kms from the Rani Kamlapati (Habibganj) Railway Station. The Bhopal International Airport is located 21.5 kms from the NLIU Campus. For international teams, the most convenient connecting flights can be accessed from Delhi or alternatively, Mumbai. We shall arrange for travel from these locations to the accommodation and the campus.

IMPORTANT DATES

15TH FEBRUARY 2024

Application Closing

25TH FEBRUARY 2024

Last date to complete registration

12TH MARCH 2024

Octa Final and Quarter Final Problem Release

15TH MARCH 2024

Semi Final and Final Problem Release

15TH MARCH 2024

Last date to submit travel plan

22ND-23RD MARCH

Registration
Opening Ceremony
Training Sessions 1, 2 & 3
Preliminary Rounds 1,2 & 3
Social Dinner

24TH MARCH 2024

Semi Final Rounds
Grand Final Round
Closing & Valedictory Ceremony



ALTERNATIVE DISPUTE RESOLUTION CELL

NATIONAL LAW
INSTITUTE UNIVERSITY
KERWA DAM ROAD,
BHOPAL
M.P.- 462004
INDIA

REGISTRATION LINKS

FOR JUDGES

<https://forms.gle/jjvKLOACcm6UoWmj7>


PROVISIONAL REGISTRATION FOR UNIVERSITIES

<https://forms.gle/Q9zH7ynusPCLhfwSA>

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 Alternative Dispute
Resolution Cell, NLIU

OUR PREVIOUS COLLABORATORS



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